

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.213/2019

In the matter of:

Boorugu Ramaswamy Goud & Ors

Appellant

Vs

Adarsha Automotives Pvt Ltd & Ors

Respondent

Mr. Rajat Joneja, Ms Neeharika Aggarwal, Advocates for the appellant.
Mr. Naresh Kumar Sangam, Advocate for R23 to R26. Mr. Krishna Rao Inturi,
CS for R1. Mr S. Chidambarm Advocate for R2. Mr. Nitini Chowdhary,
Advocate for R7.

ORDER

23.01.2020-Learned counsel for the Respondent No.1 submits that the reply affidavit is ready. However, he may be permitted to file the same during the course of the day. Learned counsel for Respondent No.1 further submits that he wishes to file an application. The application is ready and he may be permitted to file the same during the course of the day. Prayer allowed. Copy of reply and application has already been supplied to appellant. Learned counsel for the appellant seeks time to file rejoinder and reply to the application. Rejoinder, if any, and reply to the application be filed by 4.2.2020. Respondent No.3 to 7 adopts the reply filed by the Respondent No.2. Let the matter be fixed for hearing on **7.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam